

**HIGH COURT OF JHARKHAND, RANCHI**

Circular No. 01/SCA

Dated: \_\_/01/2023.

In the light of the order in "*Suo Moto Writ Petition (C) No. 4/2021, In Re: Delay in release of convicts after grant of bail*", Hon'ble Supreme Court of India has adopted the procedure termed as FASTER (Fast and Secure Transmission of Electronic Records) for transmission of e-authenticated copies of the interim orders, stay orders, bail orders and record of proceedings to the duty-holders through a secured electronic communication channel for compliance and due execution.

Civil Court Rules of High Court of Jharkhand and Criminal Court Rules of High Court of Jharkhand do not have any rule(s) relating to service of orders and processes of Appellate Courts through email and other electronic modes.

Therefore, till appropriate amendment in the aforesaid rules are made, all concerned are hereby directed to recognize and accept the e-authenticated copies or versions of all judgements, orders and proceedings communicated by the Supreme Court of India through FASTER System, the receiving Court should ensure compliance with the same, without insisting upon production of a hard copy.

By Order

  
18/1/23  
**Registrar General**